

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Process and Product Development Centre, Agra, for the year 1987-88. [Placed in Library See No. LT-6963/88]

12.06 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

[English]

Forty-second Report

SHRI ARVIND NETAM (Kanker): I beg to present the Forty-second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in the Thirty-seventh Report of the Committee on the Ministry of Steel and Mines (Department of Steel)-Reservations for and employment of Scheduled Castes and Scheduled Tribes in Steel Authority of India Limited.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTING OF THE HOUSE

[English]

Fourteenth Report

SHRI ANOOPCHAND SHAH (Bombay North): I beg to present the Fourteenth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

JOINT COMMITTEE ON OFFICES OF PROFIT

[English]

Seventh Report

SHRI SHARAD DIGHE (Bombay North

Central): I beg to present the Seventh Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

12.07 hrs.

JOINT COMMITTEE ON LOKPAL BILL

[English]

(i) Report

SHRI SOMNATH RATH (Aska): I beg to present the Report (Hindi and English versions) of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegation of corruption against Union Ministers and for matters connected therewith.

(ii) Evidence

SHRI SOMNATH RATH: I beg to lay on the Table the record of evidence tendered before the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and matters connected therewith.

SHRI S. JAIPAL REDDY (Mahbubnagar): Are you going to have discussion on the Report of the Lokpal Bill or not?

MR. SPEAKER: When it comes before me then we can discuss.

SHRI S. JAIPAL REDDY: It is very important, Sir. We must have discussion in the current Session.

MR. SPEAKER: Have you read about the rules? When the Bill is to be withdrawn it has to come before us. Then we can discuss. It has to be with your permission.

12.08 hrs.

STATEMENT RE: DISCOVERY OF OIL AT NADA IN CAMBAY BASIN OF GUJARAT

[English]

THE MINISTER OF STATE OF THE

MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): I am glad to announce that oil has been struck at well Nada-I in Cambay Basin of Gujarat. This well is located about 60 kms. North of Broach and about 100 kms. South of Baroda in Gujarat. The well was spudded on February 27, 1988 and was drilled to a depth of 4485 metres. The initial test results indicate a production level of 2010 barrels of oil and 1.28 lakh cubic metres of gas per day. The oil that has been found is also very light with an API gravity of 42°.

As can be seen, the well is very highly productive. Besides, this is a new area and this discovery opens up at least 45 sq. kms. of additional area for future exploration. In this, the discovery is significant.

Further testing is in progress and new drilling locations will be released to explore the neighbouring areas.

[English]

PROF. N.G. RANGA (Guntur): Sir, I request you to speak on our behalf in condemnation of the *fatwa* that was given by a number of Sikh priests and Sikh organisations appealing to the Sikh people and others also to mourn the possibility and the actuality of the implementation of the decision of the Supreme Court after four and a half years of inquiry and study in condemning those murderers who have done to death one of the greatest women of the world and of our country, Indiraji. After four years of detailed, careful and scrupulous study of heinous crime that they have committed, these people have the hardihood appeal to the people and their own co-religious people to wear black badges to mourn the possibility of the condemnation of these criminals to death. I seek your appeal. Sir, on our behalf. I am sure all the parties are united on this.

MR. SPEAKER: It is right, Professor Sahib. You are agitated, I know. I know how you feel about it and any sane thinking person will feel like that. If the whole House

is of this opinion...

SHRI V. SOBHANADREESWARA RAO (Vijayawada): The ITBP people who have killed that person must also be tried.

MR. SPEAKER: Law will take its own course.

SHRI V. SOBHANADREESWARA RAO: Yes, that is correct.

MR. SPEAKER: The question is who-soever has committed the crime the judiciary is independent...

SHRI E. AYYAPU REDDY (Kurnool): It should be done according to the Constitution and according to law.

MR. SPEAKER: No law permits even the killing of innocent people. They should all have condemned the killings of the innocent people. What is going on, they should have condemned this also. I don't know how man has degenerated. You see, souls of men have degenerated. How can they kill innocent people? How can anybody kill any people? I deplore this. I can't imagine how can you take a life. If you had the power to give it, you might have taken it. But has anybody got the power to give back life? You may give a coat. You may give a rupee back but not the life. It is impossible. It is the most heinous of crimes to take a life. It is a God given gift. I don't know how base a man can be. How can you think of that? How can any man appreciate that act? It is horrible. It is unimaginable. I even can't dream of this.

I just appeal to all the human-beings throughout the world—not only in India—why this taking to terrorism? Why this taking to unfair means when you have got the power to change anything in this country according to your wishes? You are the masters of this land. You are the masters of this Government. You are the representatives here. Change anything according to law, not through unfair means.

SHRI E. AYYAPU REDDY: Right to live